

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. C.P. (IB)-253(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Shree Sai Spaces Creations Limited

Appearance:

For the Petitioner: Adv. Bindu Parekh

SECTION 10 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Ld. counsel for the Petitioner brought to our notice to Exhibit-E wherein the default amount has been shows as Rs. 150, 452, 200, 300. She submits that total default amount is Rs. 4 crores. She also submits that the list of 3079 creditors is annexed to the petition without the address and the amounts are starting from Rs. 150.
2. Upon a query to the Counsel for the Petitioner about the notice to the creditors, she is unable to answer and needs sometime to explain the same. List on **20.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)